

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 12.9.95.

CP No.45/95 with MA ____/95 (OA 152/91)

P.C. Garg, H.S. Ramrao, Thawar Singh, Teekaram Bagotia, D.S. Murty, Ganesh Narain Agarwal, Purnarain Sharma, Chunni Lal, Anand Prakash, Ram Lal Sharma, V.K. Mathur, L.C. Jonwal, P.S. Bhatnagar, H.A. Pandey, Hanuman Sahai, Raj Kumar, Mool Chand, N.C. Jain, S.P. Meena, and S.P.D. Sharma

... PETITIONERS.

VERSUS

Mrs. Pratibha Kiran and Shri R. Prakash

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL PRISHNA, VICE CHAIFMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioners

... Mr. R.N. Mathur

For the Respondents

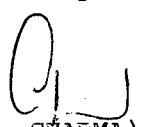
... Mr. S.S. Hasan

O R D E R

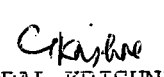
PER HON'BLE MR. GOPAL PRISHNA, VICE CHAIFMAN

Heard. The learned counsel for the respondents has stated that the decision of the Tribunal dated 9.8.94 in OA 152/91 has been implemented by the respondents. This fact is admitted by the learned counsel for the petitioners.

2. The Contempt Petition and the Misc. Application connected with the same are hereby dismissed.


(O.P. SHARMA)

MEMBER (A)


(GOPAL PRISHNA)
VICE CHAIFMAN

VK